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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 3805/2021

NEETU SINGH

..... Petitioner

Through: Appearance not given.

versus

STATE OF NCT OF DELHI

..... Respondent

Through: Mr. N.S. Bajwa, APP for State.  
Mr. Harender K. Sharma, DCP Legal.  
Insp. Yad Ram Yadav, PS EOW.

**CORAM:**

**HON'BLE MR. JUSTICE TALWANT SINGH**

**ORDER**

**28.07.2022**

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1. It has been submitted that compliance report has been filed. Para 4 of the said report is reproduced hereunder:-

*4. That to erase the manual intervention and to remove chances of error, following suggestions are made before this Hon'ble Court for consideration:-*

*i) It is suggested that necessary provisions may be incorporated in ICJS with regard to declaration of Proclaimed Offenders/Offencers, followed by the necessary updations. Further the updated list may be published in Public Domain. At present scanned copies of Charge-Sheets, FIR, Arrest Memo, details of the Investigating Officers, accused person(s), victim(s), property seizure details etc, already uploaded in CCTNS by Delhi Police, are reflected in ICJS. Similarly, Delhi Police can access and view mini statement of the information (Cause lists, next date of hearing, Court Orders, Court details, status in FSL etc) uploaded by the concerned Courts.*

*ii) ICJS team of NIC has been assigned the task of implementation and they may also be roped in to devise the mechanism of uploading the information as and when a person is declared PO.*

*iii) It is further suggested. that a Committee consisting of Judicial officers, Police officers and ICJS team of NIC, who has been preparing the required applications and monitoring the implementation of ICIS, may be constituted, who could examine the process in the larger perspective as well as its implementation in the more professional and error free manner as keeping the records of POs in public domain is a very sensitive matter and any minor error in publishing the details and any follow up action by any government agencies or public may have severe legal ramification as well as negative publicity.”*

2. In view of the submissions made above, let a meeting be called by the learned Principal District and Sessions Judge/Head Quarters between 16.08.2022 to 30.08.2022 to be attended by DCP-Legal, DCP-Crime, Delhi Police, responsible officers from ICJS, NIC and Chief Metropolitan Magistrates at least from three districts and one Additional Sessions Judge and one Special Judge, CBI.

3. The said team will meet at least once in a fortnight for working out the modalities to have the names of all the Proclaimed Offenders (POs) and the Proclaimed Persons (PPs) on a User-friendly Portal on Internet. Data available with the police regarding the said POs and PPs as well as the data available with the Courts of learned ASJs/Special Judges/ CMMs/ MMs, especially in complaint cases under Section 138 NI Act and other IPC offences be dig out, refixed and uploaded. In the first phase data be uploaded from the year 2000 onwards.

Mechanism be also worked out to delete the name of those POs and PPs, who appear before Courts thereafter and the proceedings under Sections 82/83 Cr.P.C. stand recalled.

4. The minutes of these meetings be sent to this Court after every meeting. A consolidated compliance report be filed before this Court on 28.10.2022 giving details of the exercise completed so far and future cause of action.

5. The learned District and Sessions Judge/HQ is requested to ensure that the data available with respective Courts Record Rooms be searched and thereafter a districtwise consolidated list of the POs and PPs is supplied to the concerned authorities for uploading the same on the proposed portal or the website.

6. Copy of this order be sent to learned District and Sessions Judge/HQ, DCP Legal, DCP Crime. Ld. District and Sessions Judge, HQ is also requested to send a copy of this order to the concerned officials of NIC and ICJS.

7. List this matter on 28.10.2022.

**TALWANT SINGH, J**

**JULY 28, 2022/mr**

*Click here to check corrigendum, if any*